

Central Administrative Tribunal
Principal Bench
New Delhi

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O.A. No. 206/95

New Delhi, this the 19th Day of April, 1995.

HON'BLE SHRI J.P.SHARMA, MEMBER (J)

Shri S.K.Bhardwaj
(through C.Hari Shankar & J.Banerjee)
D-307, Sarojini Nagar,
New Delhi.

Applicant

(By Shri J.Banerjee, Advocate)

Versus

Union of India through

1. Member Secretary,
Planning Commission,
Yojna Bhawan,
Sansad Marg,
New Delhi- 110 011.
2. The Director of Estates,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.

Respondents.

(By Shri B.Lall, Advocate)

JUDGEMENT (ORAL)

HON'BLE SHRI J.P. SHARMA, MEMBER (J)

The applicant Shri S.K.Bhardwaj was allotted quarter No. D-307, Sarojini Nagar, New Delhi, while serving in the Planning Commission. He retired from service on 1st October, 1993. The applicant was given extension for retaining this quarter on the ground of illness of the wife from time to time. This permission lapsed on 31st May, 1994. There after it appears that the eviction order has been passed against the applicant

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but he has not vacated the quarter and he has filed the present application on 24.1.1995. An interim order for maintaining the status-quo was granted on 20.2.1995 which order was subject to the rights of the respondents to charge for the occupation according to extent rules.

2. The relief claimed by the applicant in this O.A. is that the respondents be directed to grant the applicant final extension till the end of the academic session.

3. A notice was issued to the respondents. Shri B.Lall appears for the respondents and he prays for time to file the reply. But seeing to the nature of the case and about the maintainability it is not necessary that a reply be filed from the side of the respondents in this matter. The learned counsel Shri J.Banerjee argued the matter for a considerable time and I also heard Shri B.Lall and thereafter the learned counsel for the applicant made request that he may be allowed to withdraw this application. In view of this, the application is dismissed as withdrawn and the ~~last~~ order granted by the tribunal for maintaining the status-quo on 20.2.1995 is vacated with liberty to the respondents to carry out the order of eviction passed against the applicant according to law and also with liberty to charge for the occupation of the said quarter according to the extent rules. Cost on parties.

for signature
(J.P. SHARMA)
MEMBER (J)

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